

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO : 2726**  
(TO BE ANSWERED ON THE 18<sup>th</sup> August 2025)

**AUDIT OF AIR INDIA BY DGCA**

2726. SHRI ASHOKRAO SHANKARRAO CHAVAN

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether the DGCA has recently conducted an annual safety audit of Air India and if so, details thereof;
- (b) whether a large number of Level-I non compliances requiring immediate corrective action has been identified in safety audit;
- (c) if so, details and the timelines provided by Government to fix the same;
- (d) whether Government is planning any policy reforms or strengthening of civil aviation regulatory mechanisms to prevent recurrence of such systemic failures in aviation and if so, details thereof; and
- (e) details of other measures taken/being taken by DGCA to rectify frequent lapses like updates to training manuals, rostering software etc.

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Murlidhar Mohol)

(a) & (b): Directorate General of Civil Aviation (DGCA) has conducted Regulatory Audit of M/s Air India from 24th to 28th March, 2025. No level-1 finding was raised during the audit.

As per Annual Surveillance Programme (ASP) -2025, DGCA has also conducted Main Base Inspection (MBI) of Air India from 1st July to 3rd July, 2025. Seven Level 1 findings were raised during the inspections.

- (c): The time lines to fix the findings are prescribed in the Enforcement circular 1/2009 Rev 2 dated 15 April, 2022 and the same was adhered to by the operator.
- (d): There was no systemic failure and existing policy on regulatory oversight

enables DGCA to monitor and ensure compliance of any violation by operator.

(e): Regular updates of training and operations manual is done as per CAR 8/O/VII, Crew Roistering Software is updated as when regulations are revised by the operator. This is checked & rectified during various surveillance and audits.

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